Writ	tten Answers to [18 December,	2014] Unstarred	Unstarred Questions	
1	2	3	4	
3.	Pre-Matric Scholarship and Post-Matric Scholarship for Students with Disabilities	-do-	-	
4.	Gyan Prabha (Scholarship) Scheme of National Trust	0.02	0.0124	
5.	Scholarship Scheme from Trust Fund	2500 (in Number)	11.00	
6.	Scholarship Scheme from National Fund	500 (in Number)	0.5335	
F	Schemes of National Trust			
1.	Aspiration - Early intervention activities	0.05	0.0256	
2.	Sahyogi - Care Givers Training Scheme	0.3524	0.3097	
3.	Niramaya (Health Insurance) Scheme	3.4122	3.409	
4.	Samarth (Residential Care Scheme)	0.4408	0.2940	
5.	GHARAUNDA(Group Home and Rehabilitation Activities under National Trust0.600.16Act for Disabled Adults)			
6.	Innovative Schemes	0.10	0.0741	
G	Schemes of NHFDC			
1.	Loan to the PwDs for self employment	70.00	75.82	
2.	Grant support for skill training of PwDs	4000 (in Number)	4889 (in Number	.)
3.	Financial Assistance in the form of Education Loan	No target is fixed	0.5002	

De-addiction centres in Kerala

2935.DR. T.N. SEEMA:

SHRI RAJKUMAR DHOOT:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether Government has any plans to introduce/implement Centrally Sponsored Schemes for setting up of de-addiction centres at village panchayat level in the country;

Unstarred Questions

(b) if so, the details of the said centres proposed to be opened during the current year, State-wise and location-wise;

(c) whether any de-addiction centres in the National Capital and other parts of the country are not functional, if so, the details thereof;

(d) whether any State Governments including Kerala has approached centre in this regard, if so, the details thereof; and

(e) whether any funds have been allocated in this regard during the current year, if so, the details thereof, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA): (a) and (b) There is no proposal to introduce any Centrally Sponsored Scheme for setting up of de-addiction centres at village panchayat level in the country. However, this Ministry implements a "Central Sector Scheme of Assistance for Prevention of Alcoholism and Substance (Drug) Abuse" under which financial assistance is provided to Non-Governmental Organisations (NGOs), Panchayati Raj Institutions, Urban Local Bodies etc. for inter-alia, running and maintenance of Integrated Rehabilitation Centres for Addicts (IRCAs).

(c) Proposal of NGOs for release of gsrant-in-aid are considered on the basis of recommendation of the State Government/UTs as well as satisfactory Inspection Reports. During the inspection carried out by the officers deputed by this Ministry in the current year, some JRCAs were found closed. The names of these IRCAs are given in Statement (*See* below).

(d) and (e) No State Government has approached the Ministry for seeking grants for maintenance and running of IRCAs at village panchayat level.

Statement

Names of IRCAs

Sl. No.	Name of the NGO
1.	Ravinder Nath Tagore Vidhalya, Hanumangarh, Rajasthan
2.	Nirashrit Mahila Bal Vikas Gramodhyog Shiksha Samiti, Bharatpur, Rajasthan
3.	Shri Haralaya Hitarardhak Sangh, Bijapur, Karnataka.

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Sl. No.		Name of the NGO		
4.	Sri Manikyadha	ra Education Society, Bangalor	re, Kanataka.	
5.	Sri Rajiv Gandh Chamarajanagar	i Education and Welfare Trust, , Karnataka]	, Mysore (Karnataka) [IRC	CA at
6.	Late Shriram Ah	irrao Memorial Trust, Distt. D	hule (Maharshtra)	

Higher learning for deaf children in Tamil Nadu

2936. SHRIMATI VIJILA SATHYANANTH: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether any institution of higher learning would be started for deaf children in Tamil Nadu; and

(b) if so, by when, and whether Government have taken any initiatives for one such exclusive institution?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHAN PAL): (a) and (b) There is a proposal to establish College for students with hearing impairment in each of the five zones of the country. A Central Sector Scheme for this purpose has been finalized recently. As per the Scheme, funds are envisaged to be provided to existing colleges to upgrade their facilities. The Screening Committee set up under the scheme has the mandate to identify such colleges in the country.

Abuse of elderly people

2937.SHRI PANKAJ BORA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether Government has registered complaints of abuses of elderly people in the country; and

(b) if so, action taken by Government therein and proposal of Government for those elderly abused who could not report the matter to anyone?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA): (a) and (b) As per information provided by National Crime Records Bureau (NCRB) data on abuse of senior citizens are not maintained centrally. As per the Seventh Schedule to the Constitution of India, "Police" and "Public